

ITEM NO.25

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 89/2022

(Arising out of impugned final judgment and order dated 03-05-2019 in CRLA No. 5891/2007 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PRAKASH @ RAM PARKASH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 58035/2022 - EXEMPTION FROM CUSTODY CERTIFICATE
IA No. 58036/2022 - EXEMPTION FROM FILING O.T.)

Date : 18-07-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Naveen Sehawat, Adv.
Mr. Sanjeev Kumar, Adv.
Mr. Sahnul Chauhan, Adv.
Mr. Satyendra Kumar Kajla, Adv.
Mr. Shelly Tewetia, Adv.
Mr. Bankey Bihari, AOR

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is submitted by learned senior counsel for the respondent that the petitioner is in custody.

In view of the above, application for exemption from filing custody certificate is allowed.

Leave granted.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)